

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:63
ANSWERED ON:22.11.2012
ESTABLISHMENT OF CHEMICAL FERTILIZER FACTORY
Biswal Shri Hemanand

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government the Government proposes to establish chemical fertilizer factory in Chhattisgarh on priority basis as it is the biggest producer of rice and consumption of fertilizers is more there; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (b): The Korba unit of M/s Fertilizer Corporation of India Ltd. (FCIL) is situated in Chhattisgarh. Government decided in 2002 to close down all the units of FCIL including Korba unit, although it was never commissioned.

Further pursuant to the Cabinet decision dated 30.10.2008, an Empowered Committee of Secretaries (ECOS) was constituted on 07.11.2008 under the Chairmanship of Secretary (Fertilizers) and Secretaries of Department of Expenditure, Department of Disinvestment, Planning Commission, Department of Public Enterprises and Ministry of Petroleum & Natural Gas as Members to look into all the financial models for revival of each of the closed units. Based on the recommendations of ECOS, a proposal was submitted to Cabinet Committee on Economic Affairs (CCEA), which approved the same in its meeting held on 4.8.2011 with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings be expedited and thereafter, the matter including changes, if any, required in bid parameters, be placed before the Committee for a final decision. The revival of Korba unit has been proposed through bidding route. Accordingly, the Draft Rehabilitation Scheme (DRS) of FCIL has been submitted to BIFR for their approval. Meanwhile, FCIL has submitted a Misc. Application (MA) before BIFR for 1st stage clearance in order to submit fully tied up DRS. BIFR in its hearing held on 13.7.2012 considered the Misc. Application and allowed the prayer made in the M.A. In respect of Korba, based on the BIFR clearance, the FCIL after approval of the competent authority will be inviting an Expression of Interest (EOI) by advertising in leading newspapers from those entities who would be interested in reviving of the Korba unit.